

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

O.A. NO. 1245/94

New Delhi this the 7th day of September, 1994.

Shri N.V. Krishnan, Vice Chairman(A).

Smt. Lakshmi Swaminathan, Member(J).

1. National Federation of Railway Porters, Vendors and Bearers through its Vice President, Mohd. Saleem S/o Late Lal Mohammad, Having its office at No.7, Nantar Mantar Road, New Delhi.
2. Daya Ram, Vendor S/o Jhulai, C/o National Federation of Railway Porters, Vendors and Bearers, 7, Jantar Mantar Road, New Delhi.
3. Mohd. Saleem, S/o Late Lal Mohammed, C/o National Federation of Railway Porters, Vendors and Bearers, 7, Jantar Mantar Road, New Delhi.

By advocate Shri D.K. Garg.

Versus

1. Railway Board, through its Chairman, Ministry of Railways, Govt. of India, Rail Bhawan, New Delhi.
2. The General Manager, Northern Railway, Baroda House, New Delhi.
3. The Chief Commercial Manager/Catering, Northern Railway, Baroda House, New Delhi.
4. The Divisional Railway Manager, Northern Railway, Hajaratganj, Lucknow (UP).
5. The Station Supdt, Northern Railway, Charbagh, Lucknow (UP).

6. The Station Supdt.,
Northern Railway,
Station: Varansi Cantt,
Varansi(UP).

None for the respondents.

ORDER (ORAL)

Shri N.V. Krishnan.

When the matter came for admission today, the learned counsel for the applicants sought permission to withdraw the O.A. with liberty to file a fresh application when a grievance arises. In the circumstance, the permission is granted. O.A. is dismissed as withdrawn on the above terms.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)

N.V. Krishnan
(N.V. Krishnan)
Vice Chairman(A)

'SRD'